

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3309
ANSWERED ON:12.02.2014
WITNESS PROTECTION LAW
Thakur Shri Anurag Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission has recognised the need for a witness protection programme;
- (b) if so, the details thereof;
- (c) whether a scheme or law has been enacted by the Union Government in this regard;
- (d) if not, the reasons therefor; and
- (e) whether the Government is considering to introduce a Bill in this regard and if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SEBAL)

- (a) and (b) Yes Madam, the Law Commission of India has made its recommendations in its 198 report namely 'Witness Identity Protection and Witness Protection Programmes'.
- (c) to (e) The information is being collected and will be laid on the Table of the House.